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Central Administrative Tribunal, Principal Bench

Original Application No. 1173 of 2001

New Delhi, this the 20th day of August, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

1. Shri Hemendra Nath Sharma
S/o late Shri Sunder Lal Sharma,
Hindi Officer, External Services Division
Prasar Bharti, Akashvani
New Delhi
2. Shri Bharat Lal
S/o late Shri Kammolal
Hindi Officer, All India Radio
New Delhi
3. Shri C.P. Singh
Hindi Officer,
Working in the Office of
The Chief Engineer (North Zone)
AIR & Doordarshan, Jamnagar House,
New Delhi
4. Km. Madhu Srivastava
Hindi Officer,
Working in the Office of
High Power Transmitters
Kingsway Camp, Delhi
5. Dr. R.P. Sharma
President
Akashvani Rajyabhasha, Statt Association (Regd.)
Room No. 406
Akashvani Bhawan, Sandad Marg
New Delhi-1

.... Applicants

(By Advocate: Shri K.K. Patel)

Versus

1. Union of India
(through the Secretary/the Chief Executive Officer)
Ministry of Information & Broadcasting
Prasar Bharti Board/Broadcasting
Corporation of India,
All India Radio/Akashvani Bhawan,
Parliament Street, New Delhi
2. The Director General
Prasar Bharti Board/Broadcasting
Corporation of India,
All India Radio/Akashvani Bhawan,
Parliament Street, New Delhi
3. The Director General,
Prasar Bharti Board/Broadcasting
Corporation of India,
Doordarshan Directorate, Mandi House,
New Delhi

.... Respondents

(By Advocate: Shri N.S. Mehta)

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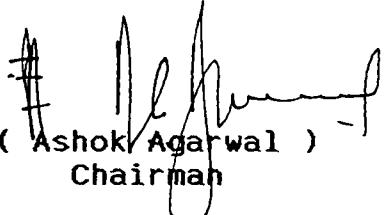
ORDER (ORAL)

By Justice Ashok Agarwal, Chairman

Shri Patel, the learned counsel appearing on behalf of the applicants seeks an adjournment in order to enable him to amend the OA in order to add some additional prayers. We find that it would be in the interests of justice that he withdraws the present OA with liberty to file a fresh OA on the same cause of action. We direct accordingly.

2. Present OA is disposed of in the aforesated terms. No order as to costs.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

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